

Both M/s. Indian Organic Chemicals and Chemicals and Fibres of India Ltd. were allocated DMT from imports as well as from that produced by Indian Petrochemicals Corporation Ltd. Both have been manufacturing polyester fibre.

M/s. Shree Synthetics are not licensed to produce polyester fibre.

The alleged misuse of DMT imported by M/s. Indian Organic Chemicals as actual user is under examination.

Failure of Government to curb Practices of Foreign Monopolists

9430. SHRI D. K. PANDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have failed to curb practices of big foreign monopolists like Firestone Company in respect of capitalising reserves, issuing bonus shares, remitting enormous sums abroad and other shady transactions; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). The information is being collected and it will be laid on the Table of the House.

दिल्ली में पेट्रोल पम्पों द्वारा की गई अनियमितता

9431. श्री शंकर दंगल सिंह : क्या पेट्रोलियम और रसायन मंत्रो यह बताने की कृपा करेंगे कि :

(क) दिल्ली में गत तीन महीनों में किन-किन पेट्रोल पम्पों की जांच के क्रम में अनियमितताएं पाई गईं और वे किन-किन प्रकार की थीं और क्या वे अनियमितताएं मिलावट अथवा कम माप की थीं तथा उनका संक्षिप्त विवरण क्या है; और

(ख) इस सम्बन्ध में किन-किन पेट्रोल पम्पों के विरुद्ध क्या-क्या कार्यवाही की गई है?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री ब्राह्मदास जोशी) : (क) और (ख) गत तीन महीनों के दौरान जिन पेट्रोल पम्पों के मामले में अनियमितताएं पकड़ी गईं। पकड़ी गई अनियमितताओं के प्रकार उनके विरुद्ध की गई कार्यवाही और उनके नाम तथा पटल पर रखा गया विवरण पत्र में दिए गए हैं। [मंत्रालय में रखा गया। बेल्गिए संसदा एल.टी.—6932/74]//

Number of Large and Medium Industrial Houses in the Country

9432. SHRI C. K. CHANDRAPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of large and medium industrial Houses in our country in 1973-74;

(b) their names, assets and profit or loss for the years 1971-72, 1972-73 and 1973-74; and

(c) the number of new industrial houses which entered the categories mentioned in part (a) above?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (c). According to the Revised Industrial Licensing Policy announced in February 1973, undertakings registered under Section 26 of the Monopolies and Restrictive Trade Practices Act, 1969 are considered as Large industrial houses. There are no other criteria in force, at present, to classify large and medium houses as referred to in the question.

A statement showing the names of all undertakings registered under section 26 of the M.R.T.P. Act upto 30-11-1972 was furnished in the Lok Sabha recently in reply to Unstarred Q. No. 4340 answered on 11-12-1973. These undertakings are not required to furnish information about the value of assets and profit or loss from year to year.